

ITEM NO.7

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 992/2021

(Arising out of impugned final judgment and order dated 23-11-2020 in CRLMA No. 1/2020 passed by the High Court Of Kerala At Ernakulam)

REHANA FATHIMA @ FATHIMA AS

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

(IA No.15201/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 25-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.
Ms. Mugdha, Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.

Mr. A. Raghunath, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the parties, we are of the view that the interim order granted to the petitioner by the order dated 09.02.2021 deserves to be continued. Accordingly, the said order dated 09.02.2021 is made absolute.

This special leave petition is disposed of accordingly.

Pending application(s), if any, stand(s) disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

